

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:6471  
ANSWERED ON:07.05.2013  
PROPERTY TAX OF HOTELS  
Ray Shri Rudramadhab

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether a number of institutions/hotels owe huge property tax to the Municipal Corporation of Delhi (MCD) and the New Delhi Municipal Council (NDMC);
- (b) if so, the details thereof including the amount of outstanding property tax along with the reasons therefor, hotel/institution-wise;
- (c) the steps taken by the Government to recover the outstanding dues of the MCD and the NDMC from the defaulters; and
- (d) the remedial measures taken by the Government to check such cases in future?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): The New Delhi Municipal Council (NDMC) has intimated that in respect of the hotel buildings in NDMC area, the New Delhi Municipal Committee (as it was earlier known) had assessed the property tax on hotel properties on room rent method, but this was not approved by the Court and assessments were remanded. The period covered in the demand in the remanded cases was 1987-88 to 1995-96, the demand in the remanded cases is not recoverable, unless, the assessments are finalized. Except two cases, the remanded cases have been decided and demand collected. In respect of two cases assessments are on final stage.

In respect of Hotels/ Institutions in Delhi Municipal Corporations area, the amount of property tax due as on 1.4.2013, are as under:

Hotel	Amount (in Cr. Rs.)
-------	---------------------

City Park, Pitampura	5.80
----------------------	------

Radisson Hotel, Paschim Vihar	10.62
-------------------------------	-------

Hotel Premier Inn, Shalimar Bagh	2.10
----------------------------------	------

Hotel Crown Plaza, Rohini	5.33
---------------------------	------

Hotel Oberoi	1.88
--------------	------

Delhi University	66.48
------------------	-------

Postal department	10.00
-------------------	-------

NDPL	20.27
------	-------

IARI, Pusa	40.70
------------	-------

Delhi Milk Scheme (DMS) 1.76

Asian Hotel (P) Ltd, Hyatt 5.05  
Regency Hotel, BC Place

Tirupati Building & Offices 11.37  
(P) Ptd, Dwarka

Crown Plaza, Okhla Phase-I 2.97

Lodhi Hotel, Lodhi Road 2.57

Shaheed Raj Guru College, 0.56  
Vasudhara Enclave, Delhi

The Directorate of Local Bodies has intimated that all above cases (except Shaheed Raj Guru College) are sub-judice.

Further, recovery of outstanding Property tax is an on-going process and necessary coercive measures like attachment of rent and attachment of bank account are resorted to.